

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3381
ANSWERED ON:13.08.2010
SALE OF GOODS IN DUTY FREE SHOPS
Ray Shri Rudramadhab

Will the Minister of FINANCE be pleased to state:

- (a) the item wise details of Indian products sold through duty free shops at the arrival lounge;
- (b) whether Indian products are discriminated against in duty free Shops located at arrival lounge in Indian airports;
- (c) if so, the details thereof; and
- (d) the steps being taken to create level playing field for both Indian and foreign goods?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a): Specified Indian products are exempted from the duty of excise under notification no.145/89~CE dated 19.05.1989, as amended, when brought for sale into duty free shops in the arrival halls at the customs airports from the factories of their manufacture situated in India, in foreign currency, to passengers arriving from abroad, subject to conditions laid down in the said notification. The details of specified products permitted to be so cleared are given in the Annexure A\ The details of such specified Indian products sold through duty free shops at the arrival lounge in the year 2009-10 are Nil.

(b), (c) and (d): Representations received from trade bodies to expand the list of indigenously manufactured items allowed to be sold through duty free shops located in arrival and departure sides in Customs airports are being examined by the Ministry in consultation with stakeholders.